

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 9 FEBRUARY, 1975.

NOTIFICATION
(INCOME-TAX)

NO. 831 (F.N. 187/10/74-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961(43 of 1961) and in supersession of all previous notifications in this regard, the Central Board of Direct Taxes hereby directs the Additional Commissioner of Income-tax specified in column 1 of the Schedule hereto annexed with headquarters specified in column 2 thereof shall exercise the functions of Commissioner of Income-tax with concurrent jurisdiction along with Commissioners of Income-tax Karnataka I & II with headquarter at Bangalore in respect of such areas or of such persons or classes of persons or of such incomes or classes of income or of such cases or classes of cases as are comprised in the Income-tax Circle, Wards or Districts referred to in the said column (3). The aforesaid Additional Commissioner of Income-tax shall however perform only the functions of Commissioner of Income-tax enumerated in the Annexure to the notification.

Additional Commissioners of Income-tax		Headquarters	Jurisdiction
1	2	3	
1.	Karnataka	Bangalore	1. Estate Duty-cum-Income-tax Circle, Bangalore. 2. Estate Duty-cum-Income-tax Circle, Mangalore. 3. Estate Duty-cum-Income-tax Circle, Hubli. 4. Special Survey Circle, Bangalore. 5. Company Circles II and III, Bangalore. 6. Circle II, Bangalore. 7. Salary Circle, Bangalore. 8. Bollary Circle, Bollary. 9. Chickmagalur Circle, Chickmagalur. 10. Coorg Circle, Mercara. 11. Dharwar Circle, Dharwar. 12. Gadag Circle, Gadag. 13. Gulbarga Circle, Gulbarga. 14. Hassan Circle, Hassan. 15. Hospet Circle, Hospet. 16. Hubli Circle, Hubli. 17. Mandya Circle, Mandya. 18. Mangalore Circle, Mangalore. 19. Mysore Circle, Mysore. 20. Raichur Circle, Raichur.

- | 1 | 2 | 3 |
|---|---|--|
| | | 21. Udipi Circle, Udipi. |
| | | 22. Trust Circle-cum-Foreign Section, Bangalore. |
| | | 23. Company Circles I and IV, Bangalore. |
| | | 24. Circle I, Bangalore. |
| | | 25. Bagalkot Circle, Bagalkot. |
| | | 26. Belgaum Circle, Belgaum. |
| | | 27. Bijapur Circle, Bijapur. |
| | | 28. Chitradurga Circle, Chitradurga. |
| | | 29. Davanagore Circle, Davanagore. |
| | | 30. Karwar Circle, Karwar. |
| | | 31. Kolar Circle, Kolar. |
| | | 32. Margao Circle, Margao. |
| | | 33. Panaji Circle, Panaji. |
| | | 34. Shimoga Circle, Shimoga. |
| | | 35. Tumkur Circle, Tumkur. |

This notification shall take effect from 10th February, 1975.

ANNEXURE

All functions relating to filing of appeals and references to the Tribunals, High Court and Supreme Court, revision petitions under section 264 and revision action under section 263 of the Income-tax Act, 1961.

Sd/-

(T. P. JHUNJHUNWALA)
SECRETARY, CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Government of India Press,
Ring Road Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

NO: (F.N.) 187/10/74-IT(AI):

1. All Commissioners of Income-tax.
2. All Directors of Inspection (I.T.)/(RS&P)/(INV)/(CEM SERVICES).
3. All Officers and Sections in I.T. Wing and Ad. VI, Ad. VII and Ad. IX Sections of Central Board of Direct Taxes.
4. The President, Income-tax Appellate Tribunal, Bombay.
5. The Comptroller & Auditor General of India, New Delhi (20 Copies).
6. Director of Training I.R.S. (Direct Taxes) Staff College, Nagpur (5 copies).
7. Bulletin Section (2 copies).
8. Additional Commissioners of Income-tax, Karnataka.


(T. P. JHUNJHUNWALA)
SECRETARY, CENTRAL BOARD OF DIRECT TAXES.

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA

Government of India
Ministry of Finance
(Department of Revenue and Insurance)

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New Delhi, dated the 8th February, 1975.

NOTIFICATION
(INCOME-TAX)

835
No. (F.No.178/18/75-II(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 90G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Sri Madhukali Amman Temple, Siruvachur, Perambalur Taluk, Trichy District, Madras to be a place of public worship of renown throughout the State of Tamil Nadu for the purposes of the said section.

Sd/-
(M.K. PANDEY)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road Mayapuri Industrial Area,
(Near Rajouri Garden),
NEW DELHI.

No. (F.No.178/18/75-II(AI))

Copy forwarded to:-

1. The Commissioner of Income-tax, Tamil Nadu-II, Madras with reference to letter No.C.No.212(SB)/74 dated 8.10.1974.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.

3. The Hony. Treasurer, Sri Madhukali Amman Temple (Siruvachur) Tiruppani Committee, Indian Chambers Building, Madras-1.

The accounts of receipts and expenditure regarding repairs and renovations may be kept separately and submitted to the Commissioner of Income-tax, Tamil Nadu-II, Madras, annually.

4. The Comptroller and Auditor General of India, New Delhi.

5. All Chambers of Commerce in Tamil Nadu.

(M.K. PANDEY)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA